

**Cheating of Akola Branch of the Central Bank of India by an Oil Firm**

3699. SHRI DEVINDER SINGH GARCHA : Will the Minister of FINANCE be pleased to state :

(a) whether Akola Branch of the Central Bank of India has been cheated of over Rs. 14 lakhs by an oil mill firm ;

(b) whether the same firm has managed to take away goods worth Rs. 3,75,000 from the godowns of the bank which were pledged with the bank ;

(c) whether all the four partners of the firm have escaped to Pakistan ;

(d) if so, the steps Government have taken or propose to take to recover this money ; and

(e) whether charges have been levelled against the employees responsible for this transaction ; and if so, the further action taken in the matter ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) to (e) The information received from the bank shows that a fraud has been perpetrated on Akola branch of Central Bank of India by one oil mill to the extent of Rs. 14.25 lakhs, partly by unauthorised removal of stocks pledged and hypothecated to the bank and partly by diversion of goods released on trust receipt under packing credit facilities. The bank, after inspection on 7th June, 1971, found pledged stocks short by Rs. 4.32 lakhs and hypothecated stocks by Rs. 47,000/-. The partners of the oil mill are reported to be not traceable and a complaint has been lodged by the bank with the police.

(d) and (e) The investigations by the bank are in progress and further action will be taken in the light of the findings of the investigations.

**Central Grant to Siddhartha Education Society, Mysore**

3700. SHRI S. M. SIDDAYYA : Will the Minister of EDUCATION AND WELFARE be pleased to state :

(a) whether the Siddhartha Education

Society, Mysore has been running the Siddhartha High School in Mysore city since 1969-70 ;

(b) whether the above Society had applied for grant-in-aid from the Central Government ;

(c) if so, whether grant-in-aid has been sanctioned to the said school from the year 1969-70 ; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI D. P. YADAVA) : (a) to (d). No application has been received by Government of India from the Siddhartha Education Society, Mysore for assistance under the scheme of assistance to Voluntary Educational Organisations in the field of School Education. Under the rules only institutions which have been in existence at least for three years are normally eligible for assistance. The applications are to be received through the State Governments with their recommendations. Government have no information whether the Siddhartha Education Society is running the Siddhartha High School since 1969-70.

**Violation of Customs Act and Foreign Exchange Regulations by Nawab and Begum of Rampur**

3701. SHRI ZULFIQUAR ALI KHAN : Will the Minister of FINANCE be pleased to refer to the replies given to Unstarred Questions Nos. 3828 on 18th August, 1969 and 2047 on 1st December, 1969 and state :

(a) whether the investigations under the Customs Act, 1962 and the Foreign Exchange Regulations Act, 1947 into certain transactions suspected to involve contraventions of the aforesaid Acts by the Nawab and Begum of Rampur have since been completed ;

(b) whether after their investigations, the concerned Departments and the senior investigating officials have submitted a report to Government that a *prima facie* case clearly exists against the Nawab and Begum of Rampur and jeweller's firm of Bombay for violation of these Acts ;